

(2019) 08 DEL CK 0176

In the Delhi High Court

Case No : MAC.APP. No. 1017 Of 2018, Civil Miscellaneous No. 47995 Of 2018

Mohsina

APPELLANT

Vs

Bajaj Alliance Gen Ins Co Ltd & Anr

RESPONDENT

Date of Decision : 21-08-2019

Acts Referred:

Motor Vehicles Act, 1988 — Section 147, 147(1)(b)(i)

Citation : (2019) 08 DEL CK 0176

Hon'ble Judges : Najmi Waziri, J

Bench : Single Bench

Advocate : Anshuman Bal, A. K. Soni, Rakesh Dahiya

Final Decision : Allowed

Judgement

Najmi Waziri, J

1. The award of compensation dated 31.08.2017 directing payment of the same by the owner of the vehicle i.e. respondent no. 2 is impugned on two grounds. Firstly, that as per section 147(1)(b)(i) of the Motor Vehicles Act, 1988 ("MV Act"), the insurance policy is required to cover "any liability which may be incurred by him in respect of the death of or bodily injury to any person or damage to any property of a third party....."

2. In the present case, the deceased Rahis was the owner of the goods - two buffaloes, which were being carried in the insured vehicle. The testimony of PW2 - Salim to this effect has gone unchallenged before the learned Tribunal. Therefore, the deceased was duly covered under the aforesaid provision of law. Secondly, it is argued that under the settled principle of "pay and recover", the insurance company should first pay the money and recover the same from the owner of the vehicle. The learned counsel for the appellant refers to the decision of this Court in Shriram General Insurance Co. Ltd. Vs. Anila Devi & Ors., MAC APP. 1139/2018 decided on 24.07.2019.

3. The aforesaid contentions are refuted by the learned counsel for the insurance

company on the ground that: i) the deceased was a gratuitous passenger and ii) he was travelling in rear of the vehicle and not in the passenger cabin. However, both the refutations are untenable in view of section 147 of MV Act, as referred to hereinabove and the fact that the deceased was the owner of the goods - his two buffaloes and was travelling in the insured vehicle. Secondly, apropos the gratuitous passengers too, in *Manuara Khatun and Others vs. Rajesh Kumar Singh and Others*, (2017) 4 SCC 796, the Supreme Court has held as under:

"15. This question also fell for consideration recently in *Manager, National Insurance Company Limited vs. Saju P. Paul & Anr.*, (supra) wherein this Court took note of entire previous case law on the subject mentioned above and examined the question in the context of Section 147 of the Act. While allowing the appeal filed by the Insurance Company by reversing the judgment of the High Court, it was held on facts that since the victim was travelling in offending vehicle as "gratuitous passenger" and hence, the Insurance Company cannot be held liable to suffer the liability arising out of accident on the strength of the insurance policy. However, this Court keeping in view the benevolent object of the Act and other relevant factors arising in the case, issued the directions against the Insurance Company to pay the awarded sum to the claimants and then to recover the said sum from the insured in the same proceedings by applying the principle of "pay and recover."

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18. Learned counsel for respondent No. 3 (*United India Insurance Company Ltd.*), however, contended that the facts of the case at hand are not identical to the one involved in the case of *Saju P. Paul* (supra) and hence the law laid down therein cannot be applied to the facts of the case at hand. Learned counsel pointed out that firstly, the awarded compensation in this case is quite substantial and secondly, it is not yet paid to the claimants. Learned counsel also submitted that since the question involved herein is referred to a larger Bench and hence this Court should not give such directions, as prayed by the appellants, against the Insurance Company.

19. We find no merit in any of the submissions. Firstly, as mentioned above, we find marked similarity in the facts of this case and the one involved in *Saju P. Paul's Case* (supra).

Secondly, merely because the compensation has not yet been paid to the claimants though the case is quite old (16 years) like the one in *Saju P. Paul's Case* (supra), it cannot be a ground to deny the claimants the relief claimed in these appeals. Thirdly, this Court has already considered and rejected the argument regarding not granting of the relief of the nature claimed herein due to pendency of the reference to a larger Bench as would be clear from Para 26 of the judgment in *Saju P. Paul's case* (supra). That apart, learned counsel for the appellants stated at the bar that the reference made to the larger Bench has since been disposed of by keeping the issue undecided. It is for this reason also,

the argument does not survive any more.

20. It is for all these reasons, we find no good ground to take a different view than the one consistently being taken by this Court in all previous decisions, which are referred supra, in this regard.

21. In view of the foregoing discussion, we are of the view that the direction to United India Insurance Company (respondent No. 3) - they being the insurer of the offending vehicle which was found involved in causing accident due to negligence of its driver needs to be issued directing them (United India Insurance Company-respondent No.3) to first pay the awarded sum to the appellants (claimants) and then to recover the paid awarded sum from the owner of the offending vehicle (Tata Sumo)-respondent No.1 in execution proceedings arising in this very case as per the law laid down in Para 26 of Saju P. Paul's case quoted supra.

22. Accordingly, the appeals succeed and are allowed. Impugned order is modified to the extent that respondent No. 3-United India Insurance Company Ltd. is accordingly directed to pay the awarded sum to the appellants (claimants). Thereafter respondent No. 3 - United India Insurance Company Ltd. would be entitled to recover the entire paid awarded sum from the owner (insured) of the offending Vehicle (Tata Sumo)-respondent No.1 in these very proceedings by filing execution application against the insured."

4. The facts of the present case are similar to the facts of Shriram General Insurance Co. Ltd. (supra).

5. In view of the above, not only would the deceased be covered under the policy as mentioned under section 147(1)(b)(i) of MV Act, but also he would be entitled to payment of the awarded amount first by the insurance company to be recovered from the owner of the vehicle. Let it be so done.

6. In the circumstances, the insurance company shall deposit the said monies before the learned Tribunal within four weeks from the date of receipt of copy of this order and to be disbursed to the beneficiaries of the Award in terms of the scheme of disbursement specified therein.

7. The appeal is allowed and stands disposed-off in the above terms.